GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 4280 TO BE ANSWERED ON 07.01.2019

RECOGNITION OF DOMESTIC WORKERS UNDER THE MINIMUM WAGES ACT, 1948

4280. SHRI RAM CHARITRA NISHAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether it is a fact that the Government is considering to fix minimum wages for domestic workers; (b)if so, the details thereof;
- (c)whether it is true that Indian homes has witnessed a 120 per cent increase in domestic workers during the last ten years and if so, the details thereof;
- (d)whether the Government recognises/proposes to recognize domestic workers under the Minimum Wages Act, 1948; and
- (e)if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): Under the provisions of the Minimum Wages Act, 1948, both central and state governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government viz. Railway Administration, Mines, oil-fields, major port or any Corporation established by a Central Government.

Domestic Workers fall under the purview of State Sphere, wherein, the State Government is empowered to include Domestic Workers in the scheduled employment to ensure the minimum wages to them.

No data regarding increase in domestic workers is Centrally maintained in this Ministry. However, as per information available, the State Governments of Andhra Pradesh, Bihar, Jharkhand, Karnataka, Kerala, Odisha, Rajasthan, Haryana, Punjab, Tamilnadu and Tripura have included domestic workers in the schedule of Minimum Wages Act, 1948 and workers are entitled to file cases before the concerned authorities in case of any grievance in this regard.
